

GOVERNMENT OF INDIA
MINISTRY OF COAL

LOK SABHA
STARRED QUESTION NO. 184
TO BE ANSWERED ON 10.3.2016

'Acquisition of Land by Coal PSUs'

*184. SHRI KAPIL MORESHWAR PATIL :

Will the Minister of COAL be pleased to state:

- (a) the quantum of land acquired by coal PSUs and compensation paid to the land oustees during the last three years, year-wise, PSUs-wise;
- (b) whether instances of violation of norms w.r.t. providing compensation/employment have been reported in coal Public Sector Undertakings, if so, the details thereof during the above period, company-wise;
- (c) the corrective action taken by the Government in this regard, company-wise; and
- (d) the steps taken/being taken by the Government to provide compensation/employment to land oustee?

A N S W E R

**MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF COAL,
POWER AND NEW AND RENEWABLE ENERGY**

(SHRI PIYUSH GOYAL)

(a) to (d) A statement is laid on the Table of the House.

Statement referred to in reply to Lok Sabha Starred Question No. 184 for 10.03.2016

(a): In Coal India Limited (CIL), land is acquired by its subsidiaries companies. The subsidiary-wise land acquired during the last three years, is given as under:-

(Area in hectare)

Name of Subsidiary	2012-13	2013-14	2014-15
Eastern Coalfields Limited (ECL)	335.64	329.98	222.710
Bharat Coking Coal Limited (BCCL)	11.74	28.47	31.95
Central Coalfields Limited (CCL)	844.12	1404.51	632.87
Northern Coalfields Limited (NCL)	-	-	180.00
Western Coalfields Limited (WCL)	2025.823	1424.065	1345.492
South Eastern Coalfields Limited (SECL)	470.586	1151.757	875.258
Mahanadi Coalfields Limited (MCL)	1092.442	598.766	47.506

Physical possession of land as well as payment of compensation is a continuous process. In case of tenancy land acquired under CBA(A&D) Act 1957, payment of compensation is made before taking physical possession of land. In case of transfer of Government vested land and forest land, compensation is paid during the acquisition process.

The subsidiary-wise total compensation paid against land during the last three years is as given under:-

(Rupees in crore)

Name of subsidiary	2012-13	2013-14	2014-15
Eastern Coalfields Limited (ECL)	35.16	29.76	95.74
Bharat Coking Coal Limited (BCCL)	3.75	6.95	7.68
Central Coalfields Limited (CCL)	17.00	47.57	52.37
Northern Coalfields Limited (NCL)	5.95	7.43	5.69
Western Coalfields Limited (WCL)	13.16	44.17	300.29
South Eastern Coalfields Limited (SECL)	58.45	116.54	253.19
Mahanadi Coalfields Limited (MCL)	314.68	588.26	445.00
Total	448.15	840.68	1159.96

(b) to (d) : In all the subsidiaries of CIL, compensation is provided as per the Act under which the land has been acquired. In all the subsidiaries of CIL, employment against land has been provided as per the R&R Policy of CIL 2012 except, in MCL where R&R Policy of Odisha State Government has been considered for providing employment. However, there is no instance of violation of norms with reference to providing compensation / employment reported during last three years in any of the subsidiaries of CIL. Due to enhanced thrust of the present Government on rehabilitation of displaced persons, long pending cases have been cleared and there is 38 percent increase in payment of compensation against land in 2014-15.
